

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.229- IA/288(AHM)2024
ITEM No.230- IA/1016(AHM)2024 in IA/288(AHM)2024
in
CP(IB)/87(AHM)2023

Proceedings under Section 94 IBC

IN THE MATTER OF:

Pawankumar Trilokchand Agrawal Personal Guarantor OfApplicant
Roselabs Bioscience Limited

.....Respondent

Order delivered on: 22/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant/RP : Mr. Sunil Bhavsar, Adv. for Ms. Riddhi Vadgama, Adv.
For the PG : Mr. Kunal Vaishnav, Adv.
For the Respondent : Mr. Monaal Davawala, Adv. for Raj Radhe Finance Ltd.
Mr. Raju Kothari, Adv. for ARCIL
Mr. Sumit Parikh, Adv. for UBI (R-6)

ORDER

IA/288(AHM)2024 & IA/1016(AHM)2024 in IA/288(AHM)2024

Heard all the parties. Learned counsel for the respondent stating to be one of the financial creditors who had been assigned the guarantee by SBI which has not been mentioned in the report of RP raised an objection to his non-inclusion as a respondent, which will prejudice the matter while considering the report. He is directed to file an IA in this matter to decide merits of the case.

List for further consideration 04.09.2024

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)